

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO. 231

TO BE ANSWERED ON WEDNESDAY, THE 12th DECEMBER, 2018.

Creation of Indian Judicial Service

231. DR. UDIT RAJ

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received any proposal for creation of an All India Judicial Service on lines of the Indian Administrative Services;**
- (b) whether creation of such a service was ordered by the Hon'ble Supreme Court in 2009; and**
- (c) if so, the status of implementation of the proposal?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)**

(a) : A comprehensive proposal was formulated for constitution of All India Judicial Service (AIJS) which was recommended by the Committee of Secretaries in November, 2012. The proposal along with views received from High Courts and States was included in the agenda for the Joint Conference of Chief Ministers and Chief Justices of High Courts held on 05th April, 2015.

(b) : The Supreme Court of India, *vide* its judgment of 13.11.1991 in the matter of All India Judges Association *versus* Union of India and others, recommended that Government should examine the feasibility of implementing the recommendations of the Law Commission for setting up of All India Judicial Service. They have reiterated this later in their judgment of 24.11.1993 in the same case.

(c) : Keeping in view the divergence of opinion among the States and High Courts on constitution of All India Judicial Service (AIJS), the Government has undertaken the consultative process to arrive at a common ground. However, no progress has been made on the subject.
